

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

Item 4

IA No. 626/21

And

CP(IB) No. 76/Chd/HP/2020

**Under Section 9, IBC 2016
R 11 NCLT 2016**

In the matter of:-

Aarti Steels Ltd.

...Petitioner/Operational Creditor

Versus

Forge India Pvt. Ltd.

...Respondent/Corporate Debtor

Present through Video Conferencing:

Mr. Vishav Bharti Gupta, Advocate for petitioner.

It is stated by learned counsel for petitioner that Corporate Insolvency Resolution Process proceedings have already been initiated against the respondent-corporate debtor, vide order dated 12.01.2022 passed by this Bench in CP(IB) No. 588/Chd/HP/2020 titled as BMSS Steel Pvt. Ltd. Vs. Forge India Pvt. Ltd. In view of the same, it is stated by learned counsel for petitioner that he wants to withdraw the present petition to file his claim before the Interim Resolution Professional/ Resolution Professional. Keeping in view the facts and circumstances, the present petition is dismissed as withdrawn with the liberty aforesaid. Consequently, IA No. 626/2021 also stands disposed of.

Sd/-

**(Subrata Kumar Dash)
Member (Technical)**

February 2, 2022
HM

Sd/-

**(Harnam Singh Thakur)
(Member (Judicial))**